

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 125
(IB)-115(PB)/2019

IN THE MATTER OF:

Anita Garg & Ors.

v.

Jaipuria Buildcon Pvt. Ltd.

Under Section 7 of IBC

.... Applicant/petitioner

.... Respondent

Order delivered on 02.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:

Mr. Sanjeev Jain, Adv.

For the Respondent(s):-

Ms. Prachi Johri, Adv.

ORDER

On 04.02.2019, on behalf of the respondents time was sought and ten days' time was granted to file reply. Even after about 2 months, reply has not been filed. In these time bound processes, such a delay is impermissible. However, a request has been made for further time to file reply within a week. We accept the request. Let reply be now filed within a week with a copy in advance to the counsel for the petitioner. However, the same shall be subject to the payment of Rs. 10,000/- payable to the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 22.04.2019.

— Sd/ —
(M.M.KUMAR)
PRESIDENT

— Sd/ —
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)